

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 137(ND)13
CA. NO.

CORAM:


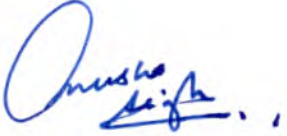
PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.05.2017

NAME OF THE COMPANY: M/s. George Koshi & Anr. Vs. esystem Software Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
2x NO	P. Banerjee Nidhi Mohan Parashar	Adv Adv	Respondents	
	Mr. Vivek Kohli, Ms. Anubha Singh, Mr. Nikhil Mathur,	Adv. Adv. Adv.	for Petitioners	
		Order		

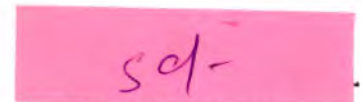
Request for adjournment is being made by the learned counsel for the respondent on grounds that she is not prepared and has also not carried out pagination to address the final argument.

At her request adjourned to 21st August 2017.



[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)



[INA MALHOTRA]
MEMBER [J]